ITEM NO.1502 Court 8 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14266-14267/2019

(Arising out of impugned final judgment and order dated 14-03-2019 in WA No. 219/2017 14-03-2019 in WA No. 220/2017 passed by the Gauhati High Court)

ASSAM INDUSTRIAL DEVELOPMENT CORPORATION LTD Petitioner(s)
VERSUS
GILLAPUKRI TEA COMPANY LIMITED & ORS. ETC. Respondent(s)

(IA No. 74425/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 93462/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-01-2021 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Jayant Bhushan Sr. Adv.
Mr. Nishant Das, Adv.
Mr. Abhay Singh, Adv.
Mr. Kaustubh Shukla, AOR
Ms. Ankita Agarwal, Adv.

For Respondent(s) Mr. Senthil Jagadeesan, AOR

Mr. Shuvodeep Roy, AOR
Mr. Rahul Mishra, Adv.

Hon'ble Mr. Justice S. Abdul Nazeer pronounced the Reportable Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Sanjiv Khanna.

Leave granted.

The appeals are allowed in terms of the Signed Reportable Judgment. Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by GEETA AHUJA
Date: 2021.01.28 17:25:54 IST
Reason:

(Geeta Ahuja) (Anand Prakash)
Court Master Court Master

(Signed Reportable Judgment is placed on the file)